

**Bail application No. 129
FIR No.216/2020
PS: Kashmere Gate
U/s: 379/356 IPC
Vikas Vs. State**

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Vikas. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Vikas.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Vikas, seeking anticipatory bail. Reply filed by the IO. Copy supplied. IO is directed to appear in person on next date.
Put up for arguments on the bail application on 18.01.2021.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 127
FIR No.344/2020
PS: Kashmere Gate
U/s: 356/379 IPC
Rajesh Thapa Vs. State

12.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Rajesh Thapa. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Sandeep Gupta, Ld. LAC for applicant/accused Rajesh Thapa.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Rajesh Thapa, seeking regular bail. Reply filed by the IO. Copy supplied.

2. Arguments on the bail application heard.

3. The case of the prosecution is that on 09.11.2020, accused alongwith co-accused snatched the mobile phone of the complainant. Both the accused were apprehended at the spot and mobile phone of the complainant was recovered from the possession of the applicant.

4. Ld. LAC submits that applicant has been falsely implicated in the present case. Applicant is in JC since 09.11.2020, investigation qua him is complete, therefore, no purpose shall be served by keeping the applicant behind bars.

5. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant and he was apprehended at the spot and mobile of the complainant was recovered from his possession, therefore, there are all

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**FIR No.344/2020
PS: Kashmere Gate
U/s: 356/379 IPC
Rajesh Thapa Vs. State**

chances that if the applicant is admitted on bail, he may repeat the offence. Ld. APP further submits that co-accused is still running in JC.

6. I have considered the rival contentions of Ld. APP & Ld. LAC and perused the record.

7. Investigation qua the applicant is complete and he is not involved in any other case. Considering the entire facts and circumstances of the case, applicant Rajesh Thapa is admitted on bail subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of concerned Ld. MM/Duty MM.

The application is disposed off accordingly.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 126
FIR No.751/2020
PS: Kotwali
U/s: 186/353/307/482/34 IPC & 27/54/59 Arms Act
Mohd. Ansari Vs. State

12.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Mohd. Ansari.
It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Puneet Sharma, counsel for applicant/accused Mohd. Ansari.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Mohd. Ansari, seeking regular bail. Reply filed by the IO. Copy supplied.
2. Arguments on the bail application heard.
3. The FIR of this case was registered at the behest of SHO PS Kotwali on the allegations that on 15.12.2020, at about 04:05 PM, complainant (SHO, PS Kotwali) alongwith other police officials was on patrolling and checking the other staff and while checking so, he reached at Iron Bridge Police Picket where Ct. Manish, Ct. Vinay, Ct. Rajdeep and ASI Joginder were checking the vehicles. At about 04:15 PM, two boys were coming on a motorcycle bearing no. DL-4SBP-4198 towards the barricades. The police officials gave signal to motorcyclist to stop and on seeing the signal of the police officials they started running away from the spot and in that process the motorcycle got dis-balance, thereafter, those boys after leaving the motorcycle at the spot jumped towards Yamuna Khadar. The police officials chased those boys and on seeing the police officials, one of those boys took out his pistol and other boy took out the knife. SHO/complainant asked those boys to surrender but they did not surrender. On seeing the entire situation, Ct. Anil and SHO took out their Government pistol and opened fired in air. Thereafter, the

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FIR No.751/2020
PS: Kotwali
U/s: 186/353/307/482/34 IPC & 27/54/59 Arms Act
Mohd. Ansari Vs. State

boy who was having the knife asked the other boy having pistol to shoot and the said boy fired towards the SHO but he succeeded in saving himself by lying on the road. The fired shot could not hit the SHO and passed from his shoulder. In self defence, the police officials also shoot towards those boys on their legs due to which one of the accused got injured. Both the accused were apprehended at the spot. The boy who fired upon the police officials was identified as accused Kishan and the boy who was holding the knife was identified as Mohd. Ansari (applicant herein).

4. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. Applicant is running in JC since 15.12.2020, investigation qua him is completed, therefore, no purpose shall be served by keeping the applicant behind bar. Ld. Counsel submits that seriousness of the offence is not relevant to consider the bail of the accused. To support his arguments, he has relied upon the judgment “**B. Prabhakar Tiwari Vs. The State of Uttar Pradesh**”, decided on 24.01.2020.

5. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant and he is also previously involved in one more case bearing FIR No. 218/18, u/s 420/379/411/34 IPC, PS Timar Pur. He submits that investigation is at the initial stage and if the applicant is admitted on bail, he may hamper the investigation. Ld. APP also submits that applicant has no respect of law as he has assaulted and attacked upon the police officials who are protector of the society.

6. I have considered the rival submissions of Ld. APP & Ld. Counsel for applicant and perused the record.

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FIR No.751/2020
PS: Kotwali
U/s: 186/353/307/482/34 IPC & 27/54/59 Arms Act
Mohd. Ansari Vs. State

7. I have duly considered the judgment relied upon by the counsel for applicant but every case depends upon its facts and circumstances and there cannot be any straight jacket formula to decide any case be it bail application or the main case. The observations made by the Hon'ble Apex Court in the judgment relied upon by the counsel were in the context of cancellation of the bail as in the said case the victim of the crime had moved to the Hon'ble Apex Court seeking cancellation of the bail of accused persons therein, granted by the concerned Hon'ble High Court. But in the case in hand, this court is considering the bail application of the applicant, therefore, the accusation made against the applicant are required to be taken into consideration. The allegations against the applicant are serious in nature that he fired upon the public servant and obstructed them in discharging their officials duty which prima facie show that applicant has no respect of law. He is also involved in one more criminal case. Considering the entire facts and circumstances, at this stage, no ground for bail is made out. The present bail application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 130
FIR No.255/2020
PS: Sadar Bazar
Vivek Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Vivek. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Vivek.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Vivek, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At request of applicant's counsel, put up for arguments on the bail application on physical hearing day on 25.01.2021.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 128
FIR No. 215/2018
PS: EOW
Sudesh Bhuttan Vs. State

12.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Sudesh Bhuttan. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. B. K. Madhukar, counsel for applicant/accused Sudesh Bhuttan.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sudesh Bhuttan, seeking regular bail. Reply filed by the IO. Copy supplied. At request on behalf of counsel, report be called from concerned Jail Superintendent regarding the medical condition of the applicant, for next date.

Ld. Counsel submits that the bail application of co-accused Rohit Bhuttan is listed for 14.01.2021. **At his request, this application be also put up on 14.01.2021.**

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ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 140
FIR No. 479/2020
PS: Kotwali
Taif Vs. State

12.01.2021

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Taif. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Taif.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Taif, seeking regular bail. Reply filed by the IO. Copy supplied.

IO is directed to file the order dated 24.11.2020, whereby the bail application of the applicant was dismissed by Ld. Sessions Court, on next date.

Put up for arguments on the bail application on 13.01.2021.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 149
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Gajanand Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Gajanand.
It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Gajanand.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Gajanand, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 148
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Ramkishor Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Ram Kishor. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Ram Kishor.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Ram Kishor, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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THC/Delhi-12.01.2021

Bail application No. 147
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Lalita Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Lalita. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Lalita.
.IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Lalita, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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THC/Delhi-12.01.2021

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Bail application No. 146
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Pradeep Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Pradeep. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Pradeep.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Pradeep, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

Bail application No. 145
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Suman Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Suman. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Suman.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Suman, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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ASJ-02/Central Distt.
THC/Delhi-12.01.2021

**Bail application No. 144
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Bhagwati Vs. State**

12.01.2021

**Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Bhagwati.
It be checked and registered.**

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Bhagwati.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Bhagwati, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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THC/Delhi-12.01.2021

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Bail application No. 142
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Vijay Vs. State

12.01.2021

Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Vijay. It be checked and registered.

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Vijay.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Vijay, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-12.01.2021

**Bail application No. 141
PS: CAW Cell Kamla Market
U/s: 498-A/406 IPC
Ravinder Vs. State**

12.01.2021

**Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused Ravinder.
It be checked and registered.**

VIDEO CONFERENCING DAY

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J. P. Sehrawat, counsel for applicant/accused Ravinder.
IO/WSI Polina.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Ravinder, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

At this stage, counsel for applicant submits that applicant does not want to pursue the present application, hence, same be dismissed as withdrawn.

Considering the submission of counsel for applicant, the present bail application is dismissed as withdrawn.

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